

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 56/RP/2016 in Petition No. 134/TT/2015**

**Coram:**

**Shri Gireesh B. Pradhan, Chairman  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member**

**Date of Order : 24.01.2017**

**In the matter of:**

Review petition under Section 94 of the Electricity Act, 2003 read with Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of the order dated 19.9.2016 in Petition No. 134/TT/2015

**And in the matter of:**

Torrent Power Grid Limited (TPGL)  
Torrent House, Off Ashram Road.  
Navrangpura, Ahmedabad

.....**Petitioner**

**Vs**

1. Torrent Power Limited (TPGL)  
Torrent House, Off. Ashram Road.  
Navrangpura, Ahmedabad
2. Power Grid Corporation of India Ltd.  
'Saudamini', Plot No-2,  
Sector-29, Gurgaon -122 001 (Haryana)
3. Western Regional Power Committee,  
F-3, MIDC Area, Marol  
Opp. SEEPZ, Central Road  
Andheri (East), Mumbai-400 093
4. PTC India Limited,  
2nd Floor, NBCC Tower  
15, Bhikaji Cama Place  
New Delhi- 110 066



5. M.P. Power Management Company Limited  
Shakti Bhawan, Vidyut Nagar, Rampur  
Jabalpur-482 008
6. Gujarat Urja Vikas Nigam Limited,  
Sardar Patel Vidyut Bhawan,  
Race Course Road, Vadodara-390 007
7. Maharashtra State Electricity Distribution  
Company Limited,  
5th floor, Prakashgad, Bandra (East),  
Mumbai-400 051
8. Chhattisgarh State Electricity Board,  
P.O. Sunder Nagar, Dangania, Raipur  
Chhattisgarh-492 013
9. Goa Electricity Department,  
Government of Goa,  
Vidyut Bhawan, Panaji,  
Near Mandvi Hotel, Goa-403 001
10. UT of Dadra Nagar Haveli,  
Silvassa-396 230
11. UT of Daman and Diu,  
Moti Daman-396 220

.....Respondents

For Petitioner: Shri Chetan M. Bundela, TPGL  
Shri Lalit Kumar Vashistha, TPGL  
Shri Tapan J. Pandya. TPGL

For Respondents: None

### **ORDER**

The instant review petition has been filed by Torrent Power Grid Limited (TPGL) under Section 94 of the Electricity Act, 2003 (the Act) read with Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business)



Regulations, 1999, seeking review of the order dated 19.9.2016 in Petition No. 134/TT/2015, wherein the tariff for 2009-14 period was trued-up and tariff for 2014-19 period was allowed for the transmission system constructed, maintained and operated by TPGL.

2. Aggrieved by order dated 19.9.2016, TPGL has filed the review petition on the ground that there are apparent errors in the impugned order and sought review on the following grounds:-

- (a) Double deduction of liquidated damages;
- (b) Treatment of IDC and IEDC;
- (c) Debt-equity ratio; and
- (d) Rate of interest considered for loan and return on equity of Phase-III of the project.

3. The learned counsel for the review petitioner, during the hearing on 15.12.2016, submitted that the information sought vide RoP dated 17.11.2016 was submitted vide affidavit dated 8.12.2016. He further requested to admit the review petition.

4. Heard the representative of the review petitioner. The review petitioner is admitted. Issue notice to the respondents.



5. TPGL is directed to serve a copy of the petition and the additional information filed vide affidavit dated 8.12.2016 on the beneficiaries by 25.1.2017 and the parties are directed to complete the pleadings by 17.2.2017.

6. The review petition shall be listed on 21.2.2017 for final hearing.

sd/-  
**(Dr. M.K. Iyer)**  
**Member**

sd/-  
**(A.S. Bakshi)**  
**Member**

sd/-  
**(A.K. Singhal)**  
**Member**

sd/-  
**(Gireesh B. Pradhan)**  
**Chairperson**

